

607

LOK SABHA

Wednesday, 21st November, 1956

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-02 hrs.

PAPER LAID ON THE TABLE
DRAFT NOTIFICATION UNDER COMPANIES ACT

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): Sir, I beg to lay on the Table, under sub-section (2) of section 620 of the Companies Act, 1956, a copy of the draft notification proposed to be issued under sub-section (1) of section 620 of the Companies Act, 1956. [Placed in Library. See No. S-473/56]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
SIXTY-THIRD REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda): Sir, I beg to present the Sixty-third Report of the Committee on Private Members' Bills and Resolutions.

SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS BILL

*REPORT OF SELECT COMMITTEE

Pandit Thakur Das Bhargava (Gurgaon): Sir, I beg to present the Report of the Select Committee on the Bill to provide in pursuance of the Inter-

national Convention signed at New York on the 9th day of May, 1950 for the suppression of immoral traffic in women and girls.

PETITION RE RAILWAY TIME-TABLES AND GUIDES

Shri B. S. Murthy (Eluru): Sir, I beg to present a petition signed by a petitioner suggesting improvements in the publication of Railway Time-tables and Guides.

CENTRAL SALES TAX BILL**

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill to formulate principles for determining when a sale or purchase of goods takes place in the course of inter-state trade or commerce or outside a State or in the course of import into or export from India, to provide for the levy, collection and distribution of taxes on sales of goods in the course of inter-State trade or commerce and to declare certain goods to be of special importance in inter-State trade or commerce and specify the restrictions and conditions to which State laws imposing taxes on the sale or purchase of such goods of special importance shall be subject.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to formulate principles for determining when a sale or purchase of goods takes place in the course of inter-State trade or commerce or outside a State or in the course of import into or export from India, to provide for the levy, collection and distribution of taxes on sales of goods in

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